

ACT No. V OF 1907.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 18th
October, 1907.)*

An Act further to amend the Local Authorities Loan Act, 1879.

WHEREAS it is expedient further to amend the Local Authorities Loan Act, 1879; It is hereby enacted as follows:— XI of 187

Short title.

1. This Act may be called the Local Authorities Loan (Amendment) Act, 1907.

Definition of "work".

2. In section 3 of the Local Authorities Loan Act, 1879, the word "and" before the word "funds" shall be omitted, and after the words "vested in such authority" the following shall be inserted, namely, "and 'work' includes a survey whether incidental to any other work or not". XI of 187

Amendment of section 8.

3. In clause (a) of the proviso to section 8 of the said Act, after the words "Port of Bombay" the words "or Karachi" shall be inserted.